

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO.1627/97

DATE OF ORDER : 10-12-1997.

Between :-

L.V.Ramana

... Applicant

And

The Chief Executive,  
Nuclear Fuel Complex (NFC),  
Automatic Energy Department,  
ECIL Post, Hyderabad.

... Respondent

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Counsel for the Applicant : Shri J.Sudheer

Counsel for the Respondent : Shri N.R.Devaraj, Sr.CGSC

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CORAM:

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri B.S.Jai Parameshwar, Member (J) ).

*Jor*

-- -- --

... 2.


(Order per Hon'ble Shri B.S.Jai Parameshwar, Member (J) ).

Heard Sri J.Sudheer, counsel for the applicant and Sri N.R.Devaraj, standing counsel for the respondents.

2. The applicant is an unemployed and is an aspirant for the post of Jr.Operator Trainee (Fitter) under the respondent Organisation. It is stated that the Respondent has requested the Local Employment Exchange to sponsor the candidates for filling up the post of Jr.Operator Trainee (Fitter). The applicant relies on the decision of the Hon'ble Supreme court rendered in "Excise Superintendent, Malkapatnam Vs. K.B.N.Vishweshwara Rao & others (1996 (6) SCALE 676)" and prays for a direction to the respondent to consider his candidature for the above said post even though his name is not sponsored by the employment exchange.

3. The respondents are directed to consider the candidature of the applicant for the post of Jr.Operator Trainee (Fitter) in case he submits his application ~~within~~ 7 days before the date of written test/viva-vocie along with the candidates sponsored by the employment Exchange and he has to be appointed if he is otherwise eligible and succeeds in the interview ~~and~~ whenever it is held.

4. Thus the OA is ordered accordingly at the admission stage itself with no order as to costs.

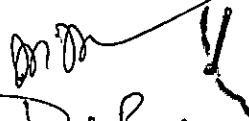
  
(B.S.JAI-PARAMESHWAR)  
Member (J)

15.12.97

  
(H.RAJENDRA PRASAD)  
Member (A)

Dated: 10th December, 1997.  
Dictated in Open Court.

avl/

  
D.R.

DA.1627/97

Copy to :-

1. The Chief Executive, Nuclear Fuel Complex (NFC), Atomic Energy Department, ECIL Post, Hyderabad.
2. One copy to Mr. J. Sudheer, Advocate, CAT., Hyd.
3. One copy to Mr. N.R. Devaraj, Sr. CGSC., CAT., Hyd.
4. One copy to BSJP (MJ), CAT., Hyd.
5. One copy to D.R. (A), CAT., Hyd.
6. One duplicate.

srr

16/12/97 C.C. to Jee

I Court

TYPED BY  
COMPALED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE  
VICE-CHAIRMAN  
AND

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

MR. B. S. JAI PARMESWAR  
M(S)

DATED: 10-12-1997

ORDER/JUDGMENT: \_\_\_\_\_

M.A./R.A./C.A. No. \_\_\_\_\_

in

O.A. No. 1627/97

T.A. No. (W.P.)

Admitted and Interim directions  
Issued.

Allowed

Disposed of with direction

Dismissed.

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected. \_\_\_\_\_

No order as to costs. \_\_\_\_\_

pvm.

